

KARNATAKA ACT NO. 20 OF 2016

(First Published in the Karnataka Gazette Extra-ordinary on the
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THE KARNATAKA AGRICULTURAL PRODUCE MARKETING (REGULATION AND DEVELOPMENT) AND CERTAIN OTHER LAW (AMENDMENT) ACT, 2016

(Received the assent of the Governor on the Twenty sixth day of July, 2016)

An Act further to amend the Karnataka Agricultural Produce Marketing (Regulation and Development) Act, 1966 and the Karnataka Agricultural Produce Marketing (Regulation) and Certain Other Laws (Amendment) Act, 1991.

Whereas, it is expedient further to amend the Karnataka Agricultural Produce Marketing (Regulation and Development) Act, 1966 (Karnataka Act 27 of 1966) and the Karnataka Agricultural Produce Marketing (Regulation) and Certain Other Laws (Amendment) Act, 1991 (Karnataka Act 16 of 1991) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the sixty-seventh year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka Agricultural Produce Marketing (Regulation and Development) and Certain other law (Amendment) Act, 2016.

(2) It shall come into force at once.

2. Amendment of section 10.- In section 10 of the Karnataka Agricultural Produce Marketing (Regulation and Development) Act, 1966 (Karnataka Act 27 of 1966), (hereinafter referred to as the principal Act) in sub-section (1), in clause (i), for the words, "eleven agriculturists of whom one shall be a woman" the words, "fourteen agriculturists of whom three shall be women" shall be substituted.

3. Amendment of section 11.- In section 11 of the principal Act, in sub-section (1),-

(i) in clause (i), for the words "one shall be a woman" the words "two shall be women" shall be substituted.

(ii) for clause (ix), the following shall be substituted, namely:-

"(ix) three members shall be persons belonging to agriculturists and among them, one shall be a woman to be nominated by the State Government, who shall have right to participate and vote in all the meetings of the Market Committee and shall hold office at the pleasure of the State Government."

4. Amendment of section 14.- In section 14 of the principal Act, in sub-section (2), for the words "one for woman" the words "two for women" shall be substituted.

5. Amendment of section 90.- In section 90 of the principal Act, for sub-section (3), the following shall be substituted, namely:-

"(3) Save as otherwise provided in this Act, the amount to the credit of the market fund and all other moneys received by the market committee shall be kept or invested,-

- (a) in the Karnataka State Co-operative Apex Bank; or
- (b) in a Co-operative District Central Bank approved by the Registrar of Co-operative societies; or
- (c) in a Government savings bank; or
- (d) in a scheduled bank with the previous approval of the Director of Agricultural Marketing; or
- (e) in any of the Central or State Government securities with the previous approval of the Director of Agricultural Marketing."

6. Amendment of Karnataka Act 16 of 1991.- In the Karnataka Agricultural Produce Marketing (Regulation) and certain other Laws (Amendment) Act, 1991 (Karnataka Act 16 of 1991) section 41 shall be omitted. 110-

By Order and in the name of
the Governor of Karnataka,

K. Dwarakanath Babu
25/12

(K. DWARAKANATH BABU)
Secretary to Government
Department of Parliamentary Affairs